

observing a neutral attitude in this matter.

Shri C. R. Narasimhan: Really it improves my amendment.

Dr. Keskar: If that is done, I would have no objection to accepting Shri Narasimhan's substitute resolution.

Mr. Deputy-Speaker: Now, I shall put the amendment of Shri Shree Narayan Das to the vote of the House.

Shri Shree Narayan Das: I would like to withdraw my amendment.

Mr. Deputy-Speaker: I take it that the hon. Member has the permission of the House to withdraw his amendment.

The amendment was, by leave, withdrawn.

Mr. Deputy-Speaker: Let me put Shri Narasimhan's amendment, as modified by the hon. Minister, who is prepared to accept the amendment with the modification that instead of "control and regulate effectively the production and exhibition of films" it should read "improve the standard of films".

The question is:

That for the original Resolution, the following be substituted:

"This House is of opinion that it is necessary in the interests of national unity and social progress as well as a healthy moral and cultural life in the country to improve the standard of films, and, therefore, recommends that Government should see whether at present there are adequate powers available for this purpose and if found necessary it might take up the question of amending the Constitution for necessary powers."

The motion was adopted.

RESOLUTION RE APPOINTMENT OF COMMITTEE ON WORKING OF DIRECTIVE PRINCIPLES OF STATE POLICY.

Shri Tusbar Chatterjea (Serampore): I beg to move:

"This House is of opinion that a Committee consisting of fifteen Members of Parliament be appointed to enquire into and report within six months, how far the Directive Principles of State Policy laid down in the Constitution have been applied in the legislative and administrative actions of the Union Government and the State Governments."

In this House many a time we have discussed various matters about the Constitution...

Mr. Deputy-Speaker: The hon. Member may continue on the next day.

BUSINESS OF THE HOUSE

Dr. Keskar: Sir, on behalf of the Minister of Parliamentary Affairs, I would like to announce the following changes in the order of Government business in Lok Sabha for the week commencing 20th August as set out in the statement made this morning:

1. Further consideration of the motions for modification of the Displaced Persons (Compensation and Rehabilitation) Rules will be provided after the passing of the Jammu and Kashmir (Extension of Laws) Bill.
2. Voting of Supplementary Demands for Grants for 1956-57 and Demands for Excess Grants for 1951-52 will be taken up thereafter.

6-39 P.M.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the 20th August, 1956.